

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : H : DELHI

BEFORE SHRI SAKTIJIT DEY, JUDICIAL MEMBER
AND
SHRI M. BALAGANESH, ACCOUNTANT MEMBER

ITA No.907/Del/2022
Assessment Year: 2016-17

BPTP Ltd.,
M-11, Middle Circle,
Connaught Circus,
New Delhi – 110 001.
PAN: AACCB2442A

Vs ACIT,
Central Circle-32,
Delhi.

(Applicant)

(Respondent)

Assessee by	:	Shri Pradeep Kaushik, CA
Revenue by	:	Ms Sapna Bhatia, CIT, DR
Date of Hearing	:	03.05.2023
Date of Pronouncement	:	10.05.2023

ORDER

PER M. BALAGANESH, AM:

This appeal in ITA No.907/Del/2022 for AY 2016-17 arises out of the order of the Commissioner of Income Tax (Appeals)-30, New Delhi [hereinafter referred to as 'Id. CIT(A)', in short] in Appeal No.10314/2018-19 dated 25.02.2022 against the order of assessment passed u/s 143(3) of the Income-tax Act, 1961 (hereinafter referred to as 'the Act') dated 24.12.2018 by the Id. Assessing Officer, Central Circle 32, Delhi (hereinafter referred to as 'Id. AO').

2. At the outset, the Id. AR placed on record a letter addressed by the assessee dated 03.05.2023 stating that the assessee company is willing to withdraw its appeal. For the sake of convenience, the said letter is reproduced hereunder:-



BEFORE THE HON'BLE INCOME TAX APPELLATE TRIBUNAL, NEW DELHI,
BENCHES (HON'BLE 'H' BENCH)

IN THE MATTER OF : BPTP LIMITED
ASSESSMENT YEAR : 2016-17
APPEAL NO. : 907/DEL/2022 (ASSEESSEE'S APPEAL)
955/DEL/2022 (DEPARTMENT'S APPEAL)
DATE OF HEARING : 03.05.2023

MAY IT PLEASE BE YOUR HONOURS

The captioned appeals are fixed for hearing before the Hon'ble Bench today on 03.05.2023.

It is respectfully submitted that in this case both the assessee and the Department has filed the cross appeals. The assessee is withdrawing its appeal in ITA No.907/Del/2022. Therefore, we request the Hon'ble Bench to kindly dismiss the appeal of assessee as withdrawn.

As far as the Department appeal is concerned, it is respectfully submitted that we are unable to prepare this appeal before the Hon'ble Bench. Accordingly, it is prayed that the matter may kindly be adjourned to a date convenient to the Hon'ble Bench.

Inconvenience caused is deeply regretted. The assessee shall ever be grateful for the indulgence.

Submitted as above,


(Authorized Signatory)



BPTP Limited

Corporate Office: 28, ECE House, 1st Floor, Kasturba Gandhi Marg, New Delhi-110 001, India T +91 11 4957-2787
Registered Office: OT-14, 3rd Floor, Next Door, Parklands, Sector-76, Faridabad, Haryana 121004

3. In view of the above, the appeal of the assessee is hereby dismissed as withdrawn.

4. In the result, the appeal of the assessee is dismissed as 'withdrawn.'

Order pronounced in the open court on 10.05.2023.

Sd/-

(SAKTIJIT DEY)
JUDICIAL MEMBER

Sd/-

(M. BALAGANESH)
ACCOUNTANT MEMBER

Dated: 10th May, 2023.

dk

Copy forwarded to

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi